des Benz Trucks. A complaint has recently been made that some of the trucks so supplied, have been sold by the said agency.

Grant for Uplift of Tribals in West Bengal

3712. Shri Sarkar Murmu: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any amount was granted to Government of West Bengal for the uplift of the tribal people in 1961-62;

(b) if so, the amount granted; and

(c) the major items for which the sum was allocated?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes, Sir. Grants were given in respect of schemes for Scheduled Tribes.

(b) Rs. 7.75 lakhs in the Centrally sponsored programme and Rs. 14·60 lakhs in respect of State Plan schemes.

(c) I. *Education*

(i) Payment of tuition fees, book grants, stipends and boarding grants.

(ii) Construction of hostels and primary Schools.

II. *Economic Uplift.*

(i) Agriculture

(ii) Animal Husbandry

(iii) Co-operation

(iv) Commerce and Industry.

III. *Health, Housing & other schemes*

(i) Medical & Public Health

(ii) Irrigation

(iii) Roads

(iv) Forests

(v) Institute for Research, Planning, Evaluation & Cultural Development.

(vi) Social Workers' Training Institute.

Deaths by Electrocution in Durgapur Steel Plant

3714. Shri Dinen Bhattacharya: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether it is a fact that on the 24th May, 1962 a worker died by electrucution at Durgapur project;

(b) whether it is a fact that within the last three months at the same project, a number of workers died by electorcution; and

(c) if so, the details thereof?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) and (b): No, Sir.

(c) Question does not arise.

दहेज निषेध अधिनियम के अधीन मामले

३७१५. श्री राम सेवक यादव : क्या **विधि** मंत्री यह बताने की कृपा करेंगे कि :

(क) दहेज निषेध अधिनियम, १९६१ के लागू होने से अब तक विभिन्न राज्यों में कितने मामले उसके अधीन दर्ज किये गये,

(ख) उनमें से कितनों का फैसला हो गया और उन पर क्या फैसले दिये गये ; और

(ग) कितने मामले अभी विचाराधीन हैं और उन पर अब तक निर्णय न लिये जाने के क्या कारण हैं ?

विधि मंत्रालय में उपमंत्री (श्री विभुधेन्द्र मिश्र) : (क), (ख) और (ग) : समवर्ती क्षेत्र में होने के कारण, दहेज प्रतिषेध अधिनियम, १९६१ का प्रशासन राज्य सरकारों और संघ राज्यक्षेत्र–प्रशासनों के अधीन है। इन से यह अपेक्षा नहीं की जाती कि वे इन मामलों इत्यादि से सम्बन्ध रखने वाले आंकड़े केन्द्रीय सरकार को भेजें। आंध्र प्रदेश, केरल, मध्य प्रदेश, महाराष्ट्र मैसूर, उड़ीसा, राजस्थान उत्तर प्रदेश और पश्चिमी बंगाल की राज्य सरकारों तथा अन्डमान और निकोबार द्वीप, दिल्ली, हिमाचल प्रदेश,